

**HIGH COURT OF DELHI: NEW DELHI**  
**SHERSHAH ROAD, NEW DELHI-110003**

No. 2274 /DHC/GAZ/G-14/SPL.MM/2010

Dated: 24/7/2010

**Appointment of Special Metropolitan Magistrates/Spl.Municipal Magistrates (Littering)**

Applications are invited for appointment as Special Metropolitan Magistrates/Special Municipal Magistrates (Littering) under Section 18(1) Cr.P.C. These Magistrates will be required to hold court 6 days in a week either at a fixed place or as mobile court.

The candidates must possess the qualification as prescribed in Rule 3 of Delhi Petty Offences (Trial by Special Metropolitan Magistrate) Rule, 1998 which reads as under:-

3. "Qualification:- A person shall not be qualified for appointment as Spl. MM unless he/she:-

- (1). has been a District Magistrate or a Judicial Officer; or
- (2). has for a period of not less than one year exercised the powers of Sub-Divisional Magistrate; or
- (3). has for a period of not less than two years exercised the powers of an Executive Magistrate; or
- (4). has held for a period of not less than three years the post of Superintendent or an equivalent post thereto and above on the Establishment of the High Court of Delhi and that of the Courts subordinate thereto and is a law graduate; or
- (5). has held, for a period of not less than five years, a gazetted post under the departments of the Govt. of N.C.T. of Delhi or the Central Govt. and is a law graduate (Preference will be given to those persons who have been dealing with legal affairs or have been working in the departments dealing with legal affairs); and
- (6). has not attained the age of 65 years on the date of conferment of power of Special Metropolitan Magistrate on him/her.

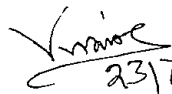
"Explanation: For the purpose of these rules a "law graduate" is a person who is eligible to be enrolled as an Advocate."

Government servants who were dismissed or removed or retired compulsorily from service or subjected to any other major penalty for misconduct are not eligible for consideration.

At present there are about 24 vacancies. A special Metropolitan Magistrate shall be entitled to such honorarium and out of pocket expenses, as may be fixed by the High Court of Delhi from time to time. The retired gazetted officers who have already submitted their applications in the High Court Registry for the posts of Special Metropolitan Magistrate need not apply again.

Application on the prescribed form, available free of cost in the Gazette Branch of Delhi High Court, the duly filled in application along with passport size photograph duly attested by a gazetted officer affixed thereon and along with attested copies of requisite documents like D.O.B Certificate, LLB Degree and Retirement Certificate, may be submitted in the Establishment Branch, Delhi High Court, New Delhi or sent by registered AD post to the Registrar General, Delhi High Court, New Delhi 110003, as to reach on or before 16.08.2010.

Applications which are incomplete, unsigned and received after the due date shall be rejected summarily and no enquiry will be entertained in this regard. Only eligible and shortlisted candidates will be called for an interview on a date to be intimated later and no TA/DA shall be paid to the candidates called for interview.

  
23/7/10  
(V.P.VAISH)  
REGISTRAR (VIGILANCE)